### 1967(3) eILR(PAT) HC 1

# IN THE HIGH COURT OF PATNA FULL BENCH

Civil Reference No. 7 of 1963 Decided On: 08.03.1967

Appellants: The State

Vs.

## Respondent:Muhammad Moinuddin

Advocates Act, 1961-- Section 58B(3)--Legal Practitioners Act—section 14-proceeding started and show cause notice issued against opposite party, a
Mukhtar--- reference by the District Judge was made to this court--- during
pendency of the proceeding, opposite party got himself enrolled as an
Advocate—proceeding transferred to the State Bar Council for necessary
orders as per sec. 58B(3) of the Advocates Act.

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Appellants: The State

Vs.

Respondent: Muhammad Moinuddin

### Hon'ble Judges/Coram:

S.C. Mishra, S.N.P. Singh and R.J. Bahadur, JJ.

### Counsels:

For Appellant/Petitioner/Plaintiff: The Standing Counsel

For Respondents/Defendant: Parmanand Saran Sinha, Adv.

#### **ORDER**

1. This is a reference by the learn ed District Judge of Monghyr under Section 14 of the Legal Practitioners Act. The proceeding was started against the opposite party. Shri Muhammad Moinuddin, Mukhtar. The show cause notice was issued against him on the 17 of July, 1962, and the reference by the District Judge was made to this court by his order dated the 23rd of January, 1963. It is stated, however, that Shri Muhammad Moinuddin got himself enrolled as an Advocate on the 12th of September, 1965, According to the provisions contained in Section 58B(3) of the Advocates Act, 1961, the proceeding against Shri Muhammad Moinuddin, which has come before us on a reference made by the learned District Judge, must now stand transferred to the State Bar Council for necessary orders.